

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S YKM ENTERTAINMENT & HOTELS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s YKM Entertainment & Hotels Private Limited
2.	Date of Incorporation Of Corporate Debtor	16/06/2008
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U55101TG2008PTC059682
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: D.No: 1-225, Golden Ridge Township, Pendyal Village, Maheshwaram Mandal Rangareddi-TG 509325 ,India. Corporate Office: H.No. 6-3-883/F1, 2 nd Floor, Pothula Towers Annex, Somajiguda, Hyderabad, TG-500082, India
6.	Insolvency commencement date in respect of Corporate Debtor	05-01-2022 (Date of order of Hon'ble NCLT for commencement of CIRP) 10-02-2022 (Date of receipt of copy of order by the IRP)
7.	Estimated date of closure of insolvency resolution process	04/07/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dantu Indu Sekhar IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
9.	Address and e-mail of the interim resolution professional, as registered with the Board	29-1401/6/1 Plot No 253,Road No 2 (West), Deen Dayal Nagar,Neredmet, Hyderabad, Telangana-500056 E-Mail: indu.sekhar3@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500 033, Telangana. E-Mail: cirp.ykmhotels@gmail.com
11.	Last date for submission of claims	24-02-2022 (14 days from the date of receipt of order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of **M/s. YKM ENTERTAINMENT & HOTELS PRIVATE LIMITED** on **05-01-2022** and the order copy was received by IRP on **10/02/2022**

The creditors of **M/s. YKM ENTERTAINMENT & HOTELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **24-02-2022** to the Interim Resolution Professional at the address mentioned against **entry No: 10**.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-02-2022,
Place: Hyderabad.

Dantu Indu Sekhar
Interim Resolution Professional
IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773

**ఫారం-A
బహిరంగ ప్రకటన**

(ఇన్సాల్రెన్సీ మరియు బ్యాంక్రప్ట్ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తుల కొరకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్ 2016 లోని రెగ్యులేషన్ 6 క్రింద
M/s.YKM ఎంటర్టైన్మెంట్ & హోటల్స్ ప్రైవేట్ లిమిటెడ్ యొక్క ఋణదాతలకు గమనిక

సంబంధిత వివరములు

1.	కార్పొరేట్ ఋణగ్రహీత పేరు	M/s.YKM ఎంటర్టైన్మెంట్ & హోటల్స్ ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ ఋణగ్రహీత యొక్క ఇన్సాల్రెషన్ తేది	16/06/2008
3.	కార్పొరేట్ ఋణగ్రహీత ఇన్సాల్రెషన్ అయిన /నమోదు అయిన నియంత్రక పేరు	ఆర్.ఓ.సి - హైదరాబాద్
4.	కార్పొరేట్ ఋణగ్రహీత యొక్క కార్పొరేట్ గుర్తింపు సంఖ్య	U55101TG2008PTC059682
5.	కార్పొరేట్ ఋణగ్రహీత యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైనా వుంటే)	రిజిస్టర్డ్ ఆఫీస్: డి.నెం.1-225, గోల్డెన్ రిడ్జ్ బోన్ షిప్, పెండ్యాల గ్రామము, మహేశ్వరం మండలం, రంగారెడ్డి, టిజి-509325, ఇండియా. కార్పొరేట్ ఆఫీస్: హెచ్.నెం.6-3-883/F1, 2వ ఫ్లోర్, పోతుల టవర్స్ అనేక్స్, సోమాజీగూడ, హైదరాబాద్, టిజి-500082, ఇండియా.
6.	కార్పొరేట్ ఋణగ్రహీత యొక్క దివాలా ప్రారంభ తేది	05-01-2022 (CIRP ప్రారంభానికి గౌరవనీయమైన NCLT యొక్క ఆర్డర్ తేది) 10-02-2022 (IRP ద్వారా ఆర్డర్ కాపీని స్వీకరించిన తేది)
7.	దివాలా తీర్మానపు ప్రక్రియ ముగింపు తేది	04/07/2022
8.	మధ్యంతర తీర్మాన నిపుణుని గా వ్యవహరిస్తున్న దివాలా నిపుణుని పేరు మరియు నమోదు సంఖ్య	దంటు ఇందు శేఖర్, IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
9.	బోర్డు వద్ద నమోదు అయిన మధ్యంతర తీర్మాన నిపుణుని చిరునామా మరియు ఇ-మెయిల్	29-1401/6/1, ప్లాట్ నెం.253, రోడ్డు నెం.2 (వెస్ట్) డీన్ దయాల్ నగర్, నేరేడ్ మెట్, హైదరాబాద్, తెలంగాణ-500056, ఇ-మెయిల్: indu.sekhar3@gmail.com
10.	మధ్యంతర తీర్మాన నిపుణుని తో ఉత్తర ప్రత్యుత్తరముల కొరకు ఉపయోగించవలసిన చిరునామా మరియు ఇ-మెయిల్	ప్లాట్ నెం.104, కావూరి సుప్రీమ్ ఎన్క్లేవ్, కావూరి హిల్స్, మాధాపూర్ హైదరాబాద్-500033. తెలంగాణ. E-Mail: cirp.ykmhotels@gmail.com
11.	హక్కు ప్రతిపాదనలు దాఖలు చేయుటకు ఆఖరు తేది	24-02-2022 (IRP చేత NCLT యొక్క ఆర్డర్ తేదీ నుండి 14 రోజులు)
12.	మధ్యంతర తీర్మాన నిపుణుని ద్వారా సెక్షన్ 21(6a)(బి) క్రింద వర్గీకరించబడిన ఋణ దాతలు ఎవరైనా ఉన్నచో	వర్తించదు (ఇప్పటి వరకు గమనించిన విధంగా)
13.	వర్గీకరించబడిన ఋణ దాతల యొక్క ఆధీకృత ప్రతినిధి గా వ్యవహరించుటకు నిర్దేశించబడిన దివాలా నిపుణుల పేర్లు (ఒక్కో వర్గానికి మూడు పేర్లు)	వర్తించదు
14.	(a) సంబంధిత ఫారము లు మరియు (b) ఆధీకృత ప్రతినిధు ల వివరములు లభ్యమగు చోటు	వెబ్సైట్: https://www.ibbi.gov.in/home/downloads భౌతిక చిరునామా : వర్తించదు

ఈ ప్రకటన ద్వారా తెలియజేయునది ఏమనగా **M/s.YKM ఎంటర్టైన్మెంట్ & హోటల్స్ ప్రైవేట్ లిమిటెడ్** యొక్క కార్పొరేట్ దివాలా పరిష్కార ప్రక్రియను ప్రారంభించుటకు **05-01-2022** తేదీన సేషన్ లో కంపెనీ లా బ్రీబింగ్ నల్, హైదరాబాద్ బెంచ్ వారు ఉత్తర్వులు జారీచేసినారు. మరియు IRP చేత ఆర్డర్ కాపీ అందుకున్న తేది: **10-02-2022**. ఎంట్రి నెం.10 పై తెలిపిన చిరునామా వద్ద ఇంటిరిమ్ రెజిస్ట్రాషన్ ప్రొఫెషనల్ కు **24-02-2022**న లేదా ఆలోగా రుజువులతో తమ క్లెయిమ్స్ దాఖలు చేయవలసిందిగా **M/s.YKM ఎంటర్టైన్మెంట్ & హోటల్స్ ప్రైవేట్ లిమిటెడ్** క్రిడిటార్లను కోరబడుచున్నారు. ఫైనాన్షియల్ క్రిడిటార్లు వారి క్లెయిములను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే, రుజువులతో దాఖలు చేయవలెను. ఇతర క్రిడిటార్లందరూ స్వయంగా లేదా తమలా ద్వారా లేదా ఎలక్ట్రానిక్ విధానంలో రుజువులతో క్లెయింబు దాఖలు చేసుకోవచ్చును. తప్పుడు సమాచారం లేదా అసంబద్ధ నాక్వములు దాఖలు చేసినచో జరిమానాలు విధించబడును.

ప్రదేశం : హైదరాబాద్ సం/- దంటు ఇందు శేఖర్, ఇంటిరిమ్ రిజిస్ట్రాషన్ ప్రొఫెషనల్
తేది : 11-02-2022 IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773

इंडियन बैंक  **Indian Bank**
HYDERABAD
BANKING THAT'S #TWICE AS GOOD

ZONAL OFFICE: HYDERABAD
HIMAYATNAGAR BRANCH,
LIBERTY PLAZA, HYDERABAD-500029
Phone: 23226122, 23222810

Notice of intended Sale
 Notice of intended sale under Rule 6(2) & 8(6) of The Security Interest (Enforcement Rules)

To, 1. **BORROWER: Mr. A Mahesh (Borrower)** S/o- A Narasappa, H.No. 2-29 , Near Aashrita Children's Hospital, Water tank. Kompally, Qutbullahpur Mandal, Hyderabad- 500 014.
2. **BORROWER: Mrs. A Siddeswari (Co-Borrower)** W/o- A Mahesh, H.No 2-29 , Near Aashrita Children's Hospital, , Water tank, Kompally, Qutbullahpur Mandal, Hyderabad- 500 014.
Your Housing Loan Account bearing account number 989832478 with Indian Bank, Himayat

nagar Branch, Reg. Sn/A Mahesh S/o Sn/A Narasappa and Smt/A Sideswari W/o Sn/A Mahesh, failed to repay loan facility from Indian Bank, **Himaynagar branch**, the repayment of which is secured by Mortgage of schedule mentioned properties hereinafter referred to as the 'Properties'. Sn/A Mahesh S/o Sn/A Narasappa and Smt/A Sideswari W/o Sn/A Mahesh, failed to pay the outstanding dues to the Bank. Therefore a **Demand Notice** dated 17/09/2021 under Secured Interest Act 2002 (for short called as 'The Act'), was issued by the Authorized Officer calling upon Borrower Sn/A Mahesh S/o Sn/A Narasappa and Smt/A Sideswari W/o Sn/A Mahesh liable to the Bank to pay the amount due to the tune of **Rs.66,010/- (Rupees Six Lacs Eighty Six thousand ten only)** on 16/09/2021 with further interest, costs, other charges and expenses thereon. Both failed to make payment despite Demand Notice dated 17/09/2021. As Sn/A Mahesh S/o Sn/A Narasappa and Smt/A Sideswari W/o Sn/A Mahesh, failed to make payment despite Demand Notice, the Authorized Officer took possession of the schedule mentioned properties under the Act on 17/11/2021 after complying with all legal formalities as per sec. 13 (4) of the Act. The said action is justified in view of the reasons taken for possession as per the following proceedings towards liquidation balance in the hands of the undersigned. The undersigned Authorized Officer intends selling the schedule mentioned securities in the following mode: **THE SALE PROPOSED TO BE HELD IS BY WAY OF PUBLIC TENDER AUCTION ADOPTING THE e-AUCTION MODE** as per Rule (2) and (8/6) of The Security Interest (Enforcement) Rules 2002 framed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. 30 days notice of intended sale is required to be given and hence we are issuing this notice. The amount due as on 16/09/2021 is **Rs.6,60,10/- (Rs. Six Lacs Eighty Six thousand Ten only)** with further interest, costs, other charges and expenses thereon from 16/09/2021. Please take note that this is notice of 30 days and the schedule mentioned properties

shall be sold under the Act by the undersigned Auctioneer Office any time after 30 days. The date of sale is fixed as **11/04/2022** which would be by e-auction mode. Inspection of the properties and documents may be done up to **10:00 am** on **14/02/2022** for the intending Bidders/ Purchasers. The sale shall be done at the expense from **14/02/2022** to **19/02/2022** between **10.00 am to 4.00 pm**. The Reserve price and Earnest Money Deposit (EMD) for the sale of the secured assets is fixed as mentioned in the schedule. The Tender/ Bid Form with the Terms and conditions can be had on-line from the website (<https://ibapi.in> and www.msstccommerce.com) and using the provision in the system/software. The tender/ bid and the terms and conditions would be available in the website from **28/02/2022** to **03/03/2022** from **10.00 am to 7.00 pm**. The intending Bidders/ Purchasers are requested to register with online portal (<https://www.msstccommerce.com/auction/home/ibapi>) using their mobile number

Bidders/ Purchasers have to transfer the EMD amount in his Global EMD Wallet by 10/04/2022 i.e., before the e-Auction date and time in the portal. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before auction. Earnest Money Deposit (EMD) amount as mentioned above shall be paid online or after generation of Challan from the website (<https://www.msstcecommerce.com/>)

auctionhome/ibapi) for depositing in bidders GLOBAL EMD Walter, NEFT transfer can be done on any Scheduled Commercial Bank. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposit shall not bear any interest. The successful bidder shall be liable to pay the absolute right to accept or reject any bid or adjourn/ postpone the sale without assigning any reason therefor. The successful bidder shall have to deposit 25% (twenty five percent) of the bid amount, including EMD amount (10%) deposited, latest by the next working day and the remaining amount shall be paid within 15 days from the date of auction in the form of Banker's Cheque/ Demand Draft/ Account Transfer and/ or any other acceptable mode of money transfer. The **Notal Bank account no. / IFSC Code etc. for online money transfer is as under.**

Notal Bank Account No. and A/c. Name	Branch name and IFSC Code
Notal Bank Account No:	465722788
Name of the Notal Bank and Branch	Indian Bank, Himayat nagar Branch
IF S Code	IDIB000H008

In case of failure to deposit the amounts as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/ sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property. The sale is subject to confirmation by the Secured Creditor. The sale is made on "As is where is and as is what is" basis and no representations and warranties shall be given by the Bank relating to encumbrances, liabilities etc. If the e-auction fails owing to any technical snag etc., the same may be re-scheduled by noting 7 days prior notice.*** This Notice is without prejudice to any other remedy available to the Secured Creditor. **SCHEDULE:** The specific details of the assets which are intended to be brought to sale are

enumerated hereunder:	
Date, Time for e-auction on 11-04-2022 between 12.00 NOON to 3.00 PM	Prior Encumbrance NIL
Description of the Property: Property on the plot bearing no 54/part (Towards North Side) admeasuring 126.5 Sq. Yards or 105.75 Sq. mts, in S. No. 95 part, situated at Kompally village and Gram Panchayat, Quthbullapur Mandal, Ranga Reddy District, Sub District Medchal. Boundaries of the Property: North : Plot No. 55, East : Plot No. 54/ Part, South :Plot No. 59, West: 25'Wide Road	

Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-22901004 and other help line numbers available in service providers help

desk. For Registration status with MSTC Ltd, please contact biapiop@mstcecommerce.com and for EMD status please contact bapiin@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: <https://biapi.in> and for clarifications related to this portal, please contact help line number '8001025026' and '011-41106131'.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://biapi.in> and www.mstcecommerce.com

Date: 11/02/2022	Sd/-Authorised Officer
Place: Hyderabad	IndianBank

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S YKM ENTERTAINMENT & HOTELS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s YKM Entertainment & Hotels Private Limited
2. Date of Incorporation Of Corporate Debtor	16/06/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U55101TG2008PTC059682
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: D.No: 1-225, Golden Ridge Township, Pendyal Village, Maheshwaram Mandal Rangareddy-TG 508325, India. Corporate Office: H.No. 6-3-383/F1, 2nd Floor, Pothula Towers Annex, Somajiguda, Hyderabad, TG-500082, India
6. Insolvency commencement date in respect of Corporate Debtor	05-01-2022 (Date of order of Hon ble NCLT for commencement of CIRP) 10-02-2022 (Date of receipt of copy of order by the IRP)
7. Estimated date of closure of insolvency resolution process	04/07/2022

8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dantu Indu Sekhar IBBI/IPA-003/IPA-ICA-N-00233/2019-2020/12773
9.	Address and e-mail of the interim resolution professional, as registered with the Board	29-1401/6/1 Plot No 253,Road No 2 (West), Deen Dayal Nagar,Neredmet, Hyderabad, Telangana-500056

		E-Mail: indu.sekhar2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500 033, Telangana. E-Mail: cpr.ykmhotels@gmail.com
11.	Last date for submission of claims	24-02-2022 (14 days from the date of receipt of order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed final date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of **MS. YKM ENTERTAINMENT & HOTELS PRIVATE LIMITED** on **05-01-2022** and the order copy was received by IRP on **10/02/2022**. The creditors of **MS. YKM ENTERTAINMENT & HOTELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **24-02-2022** to the Interim Resolution Professional at the address mentioned against **entry No. 10**. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Dantu Indu Sekhar
Place: Hyderabad

Date: 11-02-2022,

Place: Hyderabad. IBB/IPA-003/IPA-ICAI-N-00233/2019-2020/12773

SATURDAY, FEBRUARY 12, 2022

 Silly Monks Entertainment Limited CIN: L92120TG2013PLC090132 Regd Office: Survey No. 91, 3rd Floor, Technical Block, SundarayyaVignanaKendram (SVK), Gachibowli, Hyderabad, Telangana, India- 500032 Tele No.: 040 – 2300 4518, Email: investor@sillymonks.com, www.sillymonks.com			
EXTRACT OF UN-AUDITED STANDALONE FINANCIAL RESULTS FOR THE 03RD QUARTER AND NINE MONTHS ENDED 31.12.2021 [See Regulation 47(1)(b) of the SEBI (LODR) Regulations, 2015] (Rs in lakhs)			
PARTICULARS	Quarter ending	Nine Months ended	Corresponding 3 months ended in the previous Year
	31.12.2021 unaudited	31.12.2021 unaudited	31.12.2020 unaudited
1 Total Income from Operations	597.73	1084.05	559.62
2 Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(64.52)	(55.54)	(50.48)
3 Net Profit / (Loss) for the period before tax (after Exceptional and/or Extra-ordinary items)	(64.52)	(55.54)	(50.48)
4 Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(48.28)	(41.65)	(37.35)
5 Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(48.28)	(41.65)	(37.35)
6 Equity Share Capital	1,021.13	1,021.13	1,021.13
7 Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	218.07	218.07	218.07
8 Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
1. Basic:	(0.47)	(0.41)	(0.37)
2. Diluted:	(0.47)	(0.41)	(0.37)


Mahaveer Infoway Limited
 CIN: L65910TG1991PLC012704
 Regd. Address: 7-1-24/2/C, 301/A, Dhansi Surabhi Complex,
 Greenlands, Ameerpet, Hyderabad, Telangana-500016.
 Tel: 91-40-66134054 Fax: 91-40-66134055 Email: cs@minfy.com Web: WWW.MINFY.COM

Particulars	Quarter Ended			Year to Date		Year ended
	31.12.21 Un-Audited	30.09.21 Un-Audited	31.12.20 Un-Audited	31.12.21 Un-Audited	31.12.20 Un-Audited	31.03.21 Audited
Total income from Operations (net)	66.54	75.37	69.86	188.52	93.07	124.90
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	4.25	6.68	6.96	7.23	(8.80)	(46.11)
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	4.25	6.68	6.96	7.23	(8.80)	(46.11)
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4.25	6.68	6.96	7.23	(8.80)	(46.84)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4.25	6.68	6.96	7.23	(8.80)	(46.84)
Equity Share Capital (Face Value INR 10/- each)	550.90	550.90	550.90	550.90	550.90	550.90
Earnings Per Share (for continuing and discontinued operations) (of INR 10/- each)						
(a) Basic (Rs.)	0.08	0.12	0.13	0.13	(0.16)	(0.85)
(b) Diluted (Rs.)	0.08	0.12	0.13	0.13	(0.16)	(0.85)

For Mahaveer Infoway Limited
Sd/-
Mr. Ashok Kumar Jain
Managing Director
(DIN: 00043840)

Place: Hyderabad
Date: 11.02.2022

HYDERABAD

